

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) The need for extending postal banking facilities particularly to rural areas has been fully recognized by Government and steps are being taken to provide these facilities in more and more post offices.

(b) A statement showing the necessary information is placed on the Table of the House. [See Appendix XIV, annexure No. 20.]

***शिक्षा मंत्री का विदेश दौरा**

***२४००. श्री भक्त दर्शन :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वह निकट भविष्य में कई पाश्चात्य देशों का भ्रमण करने वाले हैं;

(ख) यदि हां, तो वह किन-किन देशों का भ्रमण करेंगे; और

(ग) उनमें से प्रत्येक देश में उनकी यात्रा के मुख्य उद्देश्य क्या हैं ?

शिक्षा उपमंत्री (डा० एम० एम० दास) :
(क) से (ग). इस विषय में अभी तक कोई निर्णय नहीं किया गया है ।

LIBRARY SERVICE SCHEME

***2401. { Sardar Iqbal Singh:
Sardar Akarpuri:**

Will the Minister of **Education** be pleased to state :

(a) whether the amount of loan and subsidy given to the PEPSU State by the Central Government for the development of its libraries during 1955-56 has been utilized; and

(b) the programme for 1956-57?

The Deputy Minister of Education (Dr. M. M. Das): (a) Only a subsidy was given in 1955-56 from which the Pepsu Government has utilized a major portion.

(b) The Government of India have no knowledge of the State Government's Library programme for the year 1956-57.

CIVIL MEDICAL ATTENDANCE RULES

***2402. Shri Kamath:** Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that the Civil Medical Attendance Rules are not applicable to all civilians in the Defence Services;

(b) if so, to which categories of civilian personnel they are applicable and to which they are not; and

(c) the reasons for not making them applicable to the rest ?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) The Contributory Health Service Scheme, which is a variant of the Civil Medical Attendance Rules and which is in force for Government Servants working in Civil Departments in Delhi and New Delhi, is applicable to civilian Government servants paid from the Defence Services Estimates with headquarters at Delhi (excluding Delhi Cantonment) and New Delhi. The Civil Medical Attendance Rules or any variant of them are not at present applicable to Defence civilians with headquarters at a place outside Delhi and New Delhi.

(c) The provision of medical facilities to Defence civilians outside Delhi and New Delhi who are paid from Defence Services Estimates has so far been governed either by the Regulations contained in the book known as "Regulations for the Medical Services of the Army in India" or by special orders.

The question as to what extent Civil Medical Attendance Rules can be applied to the Defence civilians is under consideration of the Government.

ALL INDIA SERVICES

2226. Chaudhuri Muhammed Shaf-fee: Will the Minister of **Home Affairs** be pleased to state :

(a) the total number of persons who qualified in the I.A.S. and I.P.S. competitive examinations, from the 1st January, 1955 to the 30th April, 1956 in India, State-wise;

(b) the number of such persons who have joined and the number of those who have not joined;

(c) reasons therefor; and

(d) the number of cases still pending decision?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (d). Two statements containing the information are laid on the Table of the House. [See Appendix XIV, annexure No. 21.]

CENTRAL SECRETARIAT TEMPORARY EMPLOYEES

2227. Shri Kamath: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of temporary employees in the Central Secretariat, as on 1st May, 1956, Ministry-wise;

(b) the number, among them, who have put in 5—10 years of service;

(c) the number, among them, who have put in over 10 years of service;

(d) when they are likely to be confirmed;

(e) the rules governing the declaration of temporary employees as quasi-permanent; and

(f) the rules under which temporary employees are confirmed?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

(e) The rules governing the declaration of temporary employees as quasi-permanent were published in the Gazette of India on the 17th March, 1949. A copy of the gazette notification is laid on the Table of the House. [See Appendix XIV, annexure No. 14.]

(f) There are no general rules for confirmations in Government service. Confirmations are made in accordance with the Recruitment Rules framed for each service, grade or post provided permanent vacancies are available.

DEV SOMNATH TEMPLE

2228. Shri Bheekha Bhai: Will the Minister of **Education** be pleased to state the steps taken to protect the Dev Somnath Temple in Dungarpur District in Rajasthan during 1955-56?

The Deputy Minister of Education (Dr. M. M. Das): The information is being collected and will be laid on the Table of the House in due course.

Vigyan Mandirs

2229. Shri Krishna Chandra: Will the Minister of **Natural Resources and Scientific Research** be pleased to state the number of *Vigyan Mandirs* that will be started during 1956-57 in Uttar Pradesh?

The Ministry of Natural Resources (Shri K. D. Malaviya): The allocation of *Vigyan Mandirs* as between different States has not yet been decided.

PRIMARY TEACHERS

2230. Shri N. B. Chowdhury: Will the Minister of **Education** be pleased to refer to the reply given to Starred Question No. 2021 on the 8th May, 1956 and state whether the enhancement of salaries of Primary teachers upto Rs. 40 or Rs. 50 includes "allowances" also?

The Deputy Minister of Education (Dr. M. M. Das): No, Sir.

EDUCATION OF THE HANDICAPPED

2231. Shri Jhulan Sinha: Will the Minister of **Education** be pleased to state the total amount spent by the Centre directly and as grant-in-aid over the education of (1) the blind, (2) the deaf and (3) the dumb in the country from 1952-53 to 1955-56?

The Deputy Minister of Education (Dr. M. M. Das): The information is being collected and will be laid on the Table of the Lok Sabha as soon as possible.

SYMPOSIA ON SCIENTIFIC SUBJECTS

2232. Shri Krishnacharya Joshi: Will the Minister of **Natural Resources and Scientific Research** be pleased to state: